

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

Appeal No. 283/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018.**

**NAME OF THE COMPANY: Dy. Commissioner of Income Tax, Circle 6(2)**  
**Vs. ROC in the matter of M/s CPM Consulting (India) Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252(1) & 252(3)**

| <b>S.NO.</b> | <b>NAME</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|-------------|--------------------|-----------------------|------------------|
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**For the Appellant:       None**

**For the Respondent:   Mr. Manish Raj, Company Prosecutor, ROC, Delhi**

**ORDER**

Mr Manish Raj, Company Prosecutor, ROC submits that they shall be filing the reply during the course of the day. In principle, they have no objection to the restoration of the name of the company in the records. However, it would be expedient to have the report before passing any order.

Be listed on 11<sup>th</sup> January, 2018 for further consideration.

*-S-d-1*

**(Deepa Krishan)**  
**Member (T)**

*-S-d-1*

**(Ina Malhotra)**  
**Member (J)**